

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 219/94

MA 270/94

New Delhi dated the 1st February, 1994

Hon'ble Mr. N.V. Krishnan, Vice Chairman

Hon'ble Mr. B.S. Hegde, Member (Judicial)

Union of India through

1. Genl Manager,  
Northern Railway,  
Baroda House, New Delhi
2. The Divnl Personnel Officer,  
Bikaner Division, N.R. D.R. M. Office,  
Bikaner-334001

.. applicants

(By Advocate Sh. R.L. Dhawan)

Versus

1. Sh. Dharam Singh Gangwan,  
Under PWI, Gurgaon, Bikaner Division,  
Northern Rly. Gurgaon.
2. Presiding Officer, Central Govt.  
Labour Court, Ansal Bhawan, 11th Floor,  
K.G. Marg, New Delhi.

.. Respondents.

ORDER(ORAL)

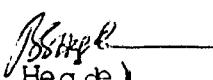
(Hon'ble Sh. N.V. Krishnan, Vice Chairman, V.C.T.)

Applicants have challenged the Admin. order dated 5.9.91 granting relief to the workman i.e. respondent No.1, amounting to Rs 2706/- . Challenges are on the basis of lack of jurisdiction of the Labour Court.

2. Obviously, the OA is belated. MA 270/94 is filed for condonation of delay. It is stated that the applicants applied for certified copy on 7.11.1991 i.e. after 2 months of the order was delivered and it was ready on 13.12.1991. It was ~~certified~~ <sup>collected</sup> by their counsel only on 23.3.1993. OA itself was filed on 25.1.1994

Considering the above dates, the OA is hopelessly barred by limitation for which no extenuating reasons has been given.

3. In the circumstances, MA for condonation stands of delay is dismissed. Automatically OA / dismissed as barred by limitations.

  
(B.S. Hegde)

Member (J)

  
(N.V. Krishnan)

Vice Chairman (A)

sk